

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A.No.1002 of 1995.

(15)

Dated New Delhi, this 26th day of March, 1996.

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

Smt. Chandri Devi
W/o late Shri Baij Nath Mehto
75, Daftari Type
Jahagir Road
NEW DELHI.

... Applicant

By Advocate: Shri B. K. Sinha

versus

1. Union of India, through
The Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.
2. Manager
Government of India Press
Minto Road
NEW DELHI.
3. Estate Officer
Government of India Press
Minto Road
NEW DELHI. ... Respondents

By Advocate: Shri J. Banerjee, proxy
counsel for Shri Madhav
Panikar.

O R D E R (Oral)

Mr K. Muthukumar, M(A)

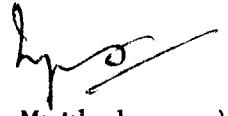
After arguing the matter for sometime, the learned counsel for the applicant prays that he may be permitted to withdraw this application in the light of the decision conveyed by the respondents by their letter dated 8.11.1995 with liberty to the applicant to challenge this order of the respondents. This order is annexed at page 35 of

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this application.

(b)

2. Accordingly, this application is dismissed as withdrawn reserving the liberty of the applicant to file any fresh application if she is further aggrieved. The interim order is vacated. No costs.


(K. Muthukumar)
Member(A)

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